

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Court – I)**

Appeal No. 178 of 2010

Dated: 22nd February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Jaiprakash Power Ventures Ltd.

...Appellant(s)

Versus

**Himachal Pradesh State Electricity
Regulatory Commission & Anr.**

....Respondent(s)

Counsel for the Appellant (s) : Mr. Jayesh Gaurav
Ms Anisha Upadhyay

Counsel for the Respondent(s) : Mr. R.K. Mehta, Sr. Adv
Mr. Antaryami Upadhyay for R.2
Mr. David A.
Ms. Shikha Ohri for HPERC

ORDER

The Learned Counsel for the Respondent seeks some more time to file the memo with regard to payments made from the year 2003 to till date. Therefore, the Learned Counsel for the Appellant is directed to file the memo on or before 13th March, 2012.

Post the matter for reporting compliance on **14.03.2012 at**
2.30 p.m.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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